

MINUTES OF THE MEETING OF THE LAWYERS CHAMBERS ALLOTMENT COMMITTEE HELD ON 18.11.2015 AT 04.30 P.M. IN THE CONFERENCE HALL, 3rd FLOOR, DISTRICT COURT COMPLEX, SAKET, NEW DELHI.

In Chair:- Ms. Anu Malhotra, District & Sessions Judge (South) /
Chairperson
Ms. R.Kiran Nath, District & Sessions Judge (South-East)/
Co-Chairperson

Quorum:- Mr. Rakesh Tiwari, Special Judge (Electricity) (South)/Member (OIC)
Mr. Pawan Singh Rajawat, Administrative Civil Judge (South)/Member

Invitee:- Mr. Vinod Sharma, President, Saket Bar Association, New Delhi
Mr. Karnail Singh, Honorary Secretary, Saket Bar Association,
New Delhi

Agenda item No. 9 has taken up first.

9. Report of Sub-Committee of LCAC regarding Seniority List.

Report of the Sub-Committee in terms of minutes dated 05.08.2015 dated 28.10.2015 has been received mentioning therein at Sl. No. 5 that there are various clerical errors noticed in the computer generated printout and that the office had been directed to carry out necessary corrections therein and to take fresh printout thereof.

The said clerical errors are reported to have been rectified in the data base of applications received for subsequent allotment of chambers at the District Court Complex, Saket. In view of the observations of the Sub-Committee qua Sl. No. 1 to 4, the Branch of the LCAC is directed to prepare the specific lists of details qua Sl. No. 1 to 4 mentioned in the report dated 28.10.2015 urgently and the same are directed to be put up before the Sub-Committee, already constituted of Mr. Rakesh Tiwari, Special Judge (Electricity) (South), Mr. Pawan Singh Rajawat, Administrative Civil Judge (South), Mr. Vinod Sharma, President, Saket Bar Association, New Delhi and Mr. Karnail Singh, Honorary Secretary, Saket Bar Association, New Delhi and the said lists on perusal of the Sub-Committee be put up before the Lawyers' Chambers Allotment Committee on 27.11.2015 at 01.30 p.m.

- 1. Application dated 21.09.2015 of Sh. Rakesh Kumar Yadav requesting to attach the Certified Copies of Order/ Application along with his application no. 00738 for Allotment of Chamber.**
- 2. Representation dated 25.08.2015 of Sh. Ravinder Kumar Pandey, Advocate for removing the objection regarding application for allotment of chambers vide Application Form No. 0339 dated 31.07.2015.**
- 3. Undated representation received from Sh. Manoj Chaudhary, Advocate regarding submission of certified copies of appearance in application no. 0009.**
- 4. An undated representation received on 02.11.2015 from Sh. Pankul Nagpal for filling of Certified Copies in Application No. 749.**
- 5. Application for Allotment of Chamber of Shri Babu Lal under rule 8(ii) of the Saket District Court Lawyers Chambers (Allotment & Occupancy) Rules, 2010 (Retired Judicial Officers).**
- 6. Non payment of dues by allottee of chambers**
 - i) 19 Chambers were cancelled.**
- 7. Notice under Rule 23, sent to**
 - i) Sh. Yogendra Kumar, Allottee No. 1 of Chamber no. 314.**
 - ii) Sh. Om Kumar Sharma, Allottee no. 2 of Chamber no. 555.**
- 8. Regarding hand over the possession and payment of outstanding dues of chamber no. 449 by the spouse of the allottee namely Mr. Sanjay Chaudhary as he had expired**

and chamber had already been cancelled on 09.09.2015.

10. Miscellaneous representations- Deferred in the meeting held on 05.08.2015
i) Undated and unsigned complaints received from advocate welfare group who lose their rights in Subsequent Allotment.

ii) Representation dated 30.07.2014 received from SBA requesting for taking into consideration the below mentioned facts and circumstances at the time of allotment of Chambers.

iii) Representation dated 06.08.2014 received from Sh. R.N.Yadav, advocate and 50 other advocates regarding confining to submit the certified copy of proceedings of fifteen cases.

iv) Complaint dated 29.08.2014 of Sh. Saman Yadav, Advocate regarding fraud in allotment of lawyers chamber allotment.

v) Representation dated 22.09.2014 received from Sh. Hemant Gupta, advocate regarding Allotment of Chambers in Saket Courts.

1. Regarding column with serial No. 22 of the application form.
2. Representation regarding giving priority to the applicants who have chamber in another court complex and are willing to surrender the same in view of allotment of chamber in Saket Courts Complex.
3. Representation regarding requirement of filing NOC (No Objection Certificate) from other/ concerned Bar Association, as provided in clause 14 of the application for allotment of Chamber in Saket Court Complex.

vi) Complaint of Sh. Anil Sharma, regarding fraudulent submission of Vakalatnama for the purpose of Allotment of Chamber in Saket Court received on 06.06.2015.

11. A letter dated 12.09.2014 received from the Hon'ble High Court of Delhi, copy of representation dated 01.09.2014 signed by three advocates, addressed to various authorities.

12. Letter dated 17.07.2015 received from Deputy Secretary (Judl.), Dept. of Law, Justice & Legislative Affairs, GNCTD regarding complaints/ Grievances/ Representations.

13. Cafeteria in Lawyers Chamber Block.

14. Arrangement of Electricity Connection for office & library of Saket Bar Association.

15. Regarding payment of dues by Sh. Vikas Goyal (Allotment already canceled) and surrendering the possession of chamber no. 671.

16. Complaint of Mr. Aslam Kumar dated 17.10.2012 against Mr. Suresh Kumar (Chamber No. 270).

17. Representation dated 19.10.2015 received from Sh. Yogesh Baisoya Advocate for allotment of chamber regarding waiting of NDBA list and some allottees chambers has dead ad joined government job and same is not in possession of allotted chambers.

18. Representation dated 29.06.2015 of Sh. Anil Kr. Bakshi, Advocate, Allottee No. 2 of ch. no. 233 requesting for reconsideration of status of his chamber (no. 233) due to its actual size being less than 120 sq. ft.

19. Representation dated 19.08.2015 received from Sh. Yogesh Baisoya regarding

allotment of Chambers on urgent basis of needy advocates to suffer huge problems.

20. Report regarding various shop's in Lawyers' Chambers Block.
21. Representation dated 29.05.2015 & 30.06.2015 of Ms. H. Hnunpull, Advocate for allotment of chamber in application no. 19 of subsequent allotment.
22. Representation dated 30.06.2015 of Sh. B.D.Tayyeb, Advocate for allotment of Chamber in application no. 379 of Subsequent Allotment.
23. Representation received on 27.05.2015 from Sh. Naresh Kumar, Advocate for Allotment of Single Chamber against cancellation.
24. Representation dated 24.03.2015 of Sh. Karamveer Singh for reviewing the earlier decision i.e. Rejection of his representations and allotment of chamber under initial allotment process. Application no. 638.

The Agenda Items from S.Nos. 1 to 8 and from S.Nos. 10 to 24 have been deferred and shall be taken up after the receipt of Sub-Committee's report in relation to the Agenda Item No.9 hereinabove.

Additional Agenda

1. Complaint against Sh. A.K. Chaudhary, Advocate, Allottee No. 1 of Ch. No. 617 made by Ms. Anita Saroha, Advocate, Allottee No. 2 of Ch. No. 617.

Since it is informed by the President and Honorary Secretary of the Saket Bar Association, New Delhi that the matter has been resolved, the Honorary Secretary is requested to send a written report qua the same.

The meeting ended with vote of thanks.

Submitted for confirmation

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(Pawan Singh Rajawat)
Administrative Civil Judge(South)/
Member (LCAC)

Mr. Karnail Singh, Honorary Secretary, Saket Bar Association, New Delhi ---sd---

Mr. Vinod Sharma, President, Saket Bar Association, New Delhi ---sd---

Mr. Rakesh Tiwari, Special Judge (Electricity) (South)/Member (OIC) ---sd---

Ms. R.Kiran Nath, District & Sessions Judge (South-East) /Co-Chairperson ---sd---

Ms. Anu Malhotra, District & Sessions Judge (South) /Chairperson ---sd---